

STATEMENT SHOWING THE INFORMATION WITH REGARD TO CASES PENDING AGAINST M.Ps. AND M.L.As. (INCLUDING FORMER & SITTING) IN THE STATE OF ANDHRA PRADESH IN THE COURT OF SPECIAL COURT FOR TRIAL OF CRIMINAL CASES RELATING TO ELECTED M.Ps. AND M.L.As., VIJAYAWADA, AS ON 31.10.2024

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Ananthapuramu	J.M.F.C., Gooty	CC 43/2018	Former M.P.	01.02.2009, Cr. No.20/2009	U/Sec.188, 283 of IPC.	Imprisonment for 6 months or fine or both	30.08.2009	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.627/2020 on 05.10.2020. NBW is pending against A6.	Stayed	
2	Ananthapuramu	J.F.C.M., Rayadurg.	CC 50/2018	Sitting & Former M.L.As.	21.07.2007, Cr. No.34/2007	U/Sec.143, 188, 447, 186, 506 r/w 149 IPC	Imprisonment for 7 years or fine or both	23.09.2009	05.01.2023	Part Heard.	-	3 months
3	Ananthapuramu	J.F.C.M., Rayadurg.	CC 51/2018	Sitting M.L.A.	21.07.2007, Cr. No.35/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2671/2018 on 12.03.2020.	Stayed	
4	Ananthapuramu	J.F.C.M., Rayadurg.	CC 52/2018	Sitting M.L.A	23.07.2007, Cr. No.36/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2667/2018 on 12.03.2020.	Stayed	
5	Ananthapuramu	A.J.F.C.M., Dharmavaram.	CC 2/2019	Sitting M.P.	Private Complaint	U/Sec.500 of IPC.	Imprisonment for 2 years or fine or both	12.02.2014	16.06.2023	For Continuation of Chief of PW1.	-	6 months

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1	2	3	4	5	6	7	8	9	10	11	12	13
6	Ananthapuramu	Spl J.F.C.M., Ananthapuram	CC 07/2023	Former M.L.A.	23.03.2022. 53/2022	U/Sec.143, 341 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	24.02.2023.	Charges not framed.	Interim Stay of all further Proceedings granted by Hon'ble High Court in CrI.P.No. 7854/2023, dt, 10.10.2023	Stayed	
7	Kadapa	I A.J.F.C.M., Proddutur	CC 17/2020	Sitting M.L.A.	25.05.2018, Cr. No.206/2018	U/Sec.341 & 188 of IPC.	Imprisonment for 6 months or fine or both	31.12.2018	21.02.2024	Sec.313 Cr.P.C. examination	-	3 months
8	Kadapa	J.F.C.M., Kamalapuram.	CC 21/2020	Sitting M.P. (Rajya Sabha)	11.04.2019, Cr. No.100/2019.	U/Sec.323, 324, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	20.10.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 3219/2022, dt 28.04.2022	Stayed	
9	East Godavari	J.F.C.M., Alamuru	CC 11/2020	Former M.P.	14.04.2016, Cr. No.57/2016.	U/Sec.143, 147, 188, 353, 451, 427 r/w 149 IPC & Sec.3 of P.D.P.P Act, 1984.	Imprisonment for 7 years or fine or both	27.10.2018	15.07.2023	For further Arguments.	-	1 month
10	East Godavari	J.F.C.M., Alamuru	CC 12/2020	Former M.P.	14.04.2016, Cr. No.58/2016.	U/Sec.188, 143, 447, 427 r/w 149 IPC & Sec.3 of P.D.P.P Act,1984.	Imprisonment for 7 years or fine or both	27.10.2018	15.07.2023	For further Arguments.	-	1 month
11	East Godavari	I A.J.F.C.M., Palakol	CC 31/2023	Sitting M.L.A	26.08.2019. 257/2019.	U/Sec.353 r/w 34 of IPC	Imprisonment for 2 years or fine or both	27.05.2022	07.03.2024.	For 313 Examination	-	6 months

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1	2	3	4	5	6	7	8	9	10	11	12	13
12	Guntur	II A.J.C.J. Court, Tenali.	CC 5/2020	M.L.A. (Present)	13.07.2011, Cr. No.45/2011	U/Sec.177, 323, 506, IPC, and Sec.125(A) of R.P Act, 1951.	Imprisonment for 7 years or fine or both	31.12.2018	21.10.2020	Stay of all further Proceedings granted by Honourable High Court in Cr.I.P.No. 4973/2022, dt 12.07.2022.	Stayed	
13	Krishna	IV A.C.M.M., Vijayawada.	CC 33/2018	Sitting M.L.A.	Private Complaint	U/Sec.499, 500, 501, 502 r/w 34 of IPC.	Simple Imprisonment for 2 years or fine or both	09.03.2018	Charges not framed.	S/s of A3 pending. Stay of all further proceedings granted by Honourable High Court in CRL.R.C.No.294/2021 on 28.04.2021.	Stayed	
14	Krishna	IV A.C.M.M., Vijayawada.	CC 27/2023	Sitting M.L.A	12.04.2019, Cr. No.339/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	For Arguments.	-	up to 6 months
15	Krishna	IV A.C.M.M., Vijayawada.	CC 28/2023	Sitting M.L.A	11.04.2019, Cr. No.342/2019	U/Sec.143, 145, 188, 153-A r/w 149 IPC & Sec.32 of AP Police Act.	Imprisonment for 5 years or fine or both	18.05.2023	15.02.2024	For Sec.313 Cr.P.C. Examination.	-	up to 6 months
16	Krishna	IV A.C.M.M., Vijayawada.	CC 29/2023	Sitting M.L.A	24.03.2019, Cr. No.276/2019	U/Sec.188, 143 r/w 149 IPC & Sec 32 of AP Police Act.	Imprisonment for 6 months or fine or both	18.05.2023	15.02.2024	For Sec.313 Cr.P.C. Examination.	-	up to 6 months

Sl. No.	District	Name of Court	Split up Case No.	Main Case No.	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
17	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 04/2023	CC No.69/2018 (The Case against A:48 and A51 was Split up from CC No.69/2018 and Numbered as C.C.4/2023 on 22.02.2023. A1: Gottipati Ravi Kumar, A2: Kakani Govardhana Reddy and A3: Poluboina Anil Kumar Yadav, Sitting M.L.As. in Main Case, the main case is Pending for Arguments.)	-	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	-	-	Summons of A48 and A51 are pending.	Split up from CC 69/2018.	
18	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 06/2023	CC No.10/2019 (The Case against A7 was Split up from CC No.10/2019 and Numbered as C.C.06/2023 on 14.03.2023. The Accused No.8 is Chintamaneni Prabhakara Rao, Sitting M.L.A in Main Case, the main case was disposed on 17.08.2023)	-	U/Sec.9(2) of APG Act and Sec.11 of Cruelty against Birds and Animals Act.	Imprisonment for 3 months or fine or both	-	-	NBW pending against A7.	Split up from CC 10/2019.	
19	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 10/2023	CC No.11/2020 (The Case against A:91 was Split up from CC No.11/2020 and Numbered as C.C.10/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	Summons of A91 pending.	Split up from CC 11/2020.	
20	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 11/2023	CC No.12/2020 (The Case against A:91 was Split up from CC No.12/2020 and Numbered as C.C.11/2023 on 15.05.2023. The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	Summons of A91 pending.	Split up from CC 12/2020.	
21	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 13/2023	CC 2/2019 (Case against A3 is Split up from CC 02/2019 and Numbered as CC 13/2023 on 16.05.2023. The Accused No.2 was Former M.P by name Nimmala Kristappa, The main case was pending for Cross of P.W.1)	-	U/Sec.500 of IPC	Imprisonment for 2 years or fine or both		Charges not framed.	NBW pending against A3.	Split up from CC 2/2019.	

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1	2	3	4	5	6	7	8	9	10	11	12	13
22	Kurnool	Prl. District & Sessions Judge, Kurnool.	SC 1/2021	Former M.L.A.	15.03.2014, Cr. No.119/2014	U/Sec.143, 147, 148, 302 r/w 149 of I.P.C. and Sec.120(B) of IPC and Sec.25(1-B)(b) of Arms Act.	Death or Imprisonment for life and fine	05.09.2014	14.07.2023	For Judgement	-	1 month
23	Nellore	II A.J.F.C.M., Nellore.	CC 49/2018	Former M.P.	Private Complaint	U/Sec.420, 452, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	18.03.2014	Charges not framed.	NBW Pending against A3. Issue fresh NBW against A3.	-	
24	Nellore	IV A.J.F.C.M., Nellore.	CC 24/2020	Sitting M.L.A.	Private Complaint	U/Sec.500 I.P.C.	Imprisonment for 2 years or fine or both	26.11.2019	31.08.2023	For Trial	-	up to 1 year
25	Nellore	A.J.F.C.M., Kavali	CC 11/2022	Sitting M.L.A	28.03.2019. 49/2019.	U/Sec.171-C, 188 r/w 34 of IPC	Imprisonment for 6 months or fine or both	22.05.2020.	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 1258/2023, dt 16.02.2023	Stayed	
26	Prakasham	A.J.F.C.M., Giddaluru.	SC 5/2019	Sitting M.L.A	01.07.2014, Cr. No.152/2014	U/Sec.120(B), 143, 341, 435 r/w 149 IPC and Sec.4 of PDPP Act and Sec.7(1) of CrI. Law Amendment Act.	Imprisonment for 7 years or fine or both	28.10.2016	Charges not framed.	High Court Stay pending in CrI.R.C.No.307/ 2021, dt:29.04.2021.	Stayed	-

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27	Visakhapatnam	IV A.C.M.M., Visakhapatnam	CC 6/2022	Sitting M.L.A.	25.05.2019. 158/2019.	U/Sec.294-B, 504, 188 of IPC.	Imprisonment for 2 years or fine or both	07.09.2019.	02.12.2019.	For Judgement.	-	1 month
28	Visakhapatnam	XI Add. Metropolitan Magistrate's Court, Anakapalli.	CC 35/2023	Former M.L.A.	04.04.2009, Cr. No.133/2009	U/Sec.171-E r/w 511 of IPC.	Imprisonment up to one year, or fine or both	01.05.2009	02.09.2021	For further Arguments	-	2 months
29	Vizianagaram	A.J.F.C.M., Vizianagaram.	CC 29/2018	Sitting M.L.As.	26.07.2014, Cr. No.241/2014.	U/Sec.143, 145, 341, r/w 149 of IPC, and Sec.3(x) of A.P. Town Nuisance Act, 1889.	Imprisonment for 2 years or fine or both	29.08.2016	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.396/201 9 on 01.10.2020.	Stayed	-
30	West Godavari	II A.J.F.C.M., Eluru	CC 07/2024	Sitting M.L.A	25.07.2018. 196/2018	U/Sec.323, 504, 506 of I.P.C.	Imprisonment for 2 year or Fine or Both	28.01.2022.	Charges not framed.	Summons Pending	-	1 year

STAGE OF THE CASES PENDING AGAINST M.Ps./ M.L.As. AS ON 31.10.2024

Sl. No.	Name of the District	STAGE OF PROCEEDINGS													Total
		Pre-Cognizance	Summons	Appearance of Accused	Furnishing of Sureties	Examination	Discharge Petitions Pending	Charges	Trial	Arguments	NBWs/ Bws	Stay	Sec.313 Cr.P.C. Examination	Judgment	
1	Ananthapuramu	-	-	-	-	-	-	-	2	-	-	4	-	-	6
2	Kadapa	-	-	-	-	-	-	-	-	-	-	1	1	-	2
3	East Godavari	-	-	-	-	-	-	-	-	2	-	-	1	-	3
4	Guntur	-	-	-	-	-	-	-	-	-	-	1	-	-	1
5	Krishna	-	3	-	-	-	-	-	-	1	2	1	2	-	9
6	Kurnool	-	-	-	-	-	-	-	-	-	-	-	-	1	1
7	Nellore	-	-	-	-	-	-	-	1	-	1	1	-	-	3
8	Prakasam	-	-	-	-	-	-	-	-	-	-	1	-	-	1
9	Visakhapatnam	-	-	-	-	-	-	-	-	1	-	-	-	1	2
10	Vizianagaram	-	-	-	-	-	-	-	-	-	-	1	-	-	1
11	West Godavari	-	1	-	-	-	-	-	-	-	-	-	-	-	1
TOTAL		-	4	-	-	-	-	-	4	4	3	10	4	2	30

